MR. DEPUTY-SPEAKER: Clause 4.
Amendment No. 1 by Shri K. Narayana
, Rao. He is absent. The question is:

"That clause 4 stand part of the Bin".

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 to 8 were added to the Bill.

MR. DEPUTY-SPEAKER: Clause 9. Amendments by Shri K. Narayana Rao—he is absent. The question is:

"Clauses 9 to 16 stand part of the Bill".

The motion was adopted.

Clauses 9 to 16 were added to the Bill.

Clause 1, the Enacting Formula and the
Title were added to the Bill.

SHRI H. R. GOKHALE: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

15.10 hrs.

## CONTINGENCY FUND OF INDIA (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI); Mr. Deputy-Speaker, I beg to move\*:

"That the Bill further to amend the Contingency Fund of India Act, 1956, be taken into consideration." The Bill seeks to further amend the Contingency Fund of India Act, 1950, for the purpose of raising the corpus of the Contingency Fund of India Rs. 30 crores to Rs. 50 crores. The Contingency Fund of India was established under article 267(1) of the Constitution in 1950 with a corpus of Rs. 15 crores to enable advances to be made out of it for purposes of meeting unforeseen expenditure pending authorisation of such expenditure by Parliament by law under article 115 cr article 116 of the Constitution. The corpus of the Fund was raised to Rs. 30 crores in 1970.

Of the total corpus of Rs. 30 crores, Rs 2 crores have currently been placed at the disposal of the Ministry of Railways and the balance of Rs. 28 crores is at the disposal of the Ministry of Finance to meet the requirements of unforeseen expenditure of Civil, Defence and P &T Departments

The augmentation of the corpus of the Contingency Fund in 1970 followed the recommendation of the Administrative Reforms Commission that the corpus of the Fund should be enhanced to enable funds being found for urgent schemes and projects which could not be postponed till supply by Parliament. Another contributory factor was the convention then established in pursuance of the recommendations of the Public Accounts Committee that additional requirements for investments in or loans to public sector undertakings and private concerns, grants to private institutions and certain types of subsidies, in excess of certain limits, even where these could be met by reappropriation of savings should be treated as expenditure requiring specific parliamentary approval. This necessitates recourse in urgent cases, to the Contingency Fund, if adequate time to seek supplementary provisions from Parliament is not available. The corpus of the Fund was temporarily raised to Ra. 100 crores from 9th February to 30th

<sup>\*</sup>Moved with the recommendation of the President.

[Smt. Sushile Rohatgi]
April, 1972. to meet the additional demands following the emergence of Bangladesh.

The position was reviewed recently. The total size of the Budget has more than doubled since the corpus of the Contingency Fund was raised in 1970. This, coupled with the aforesaid convention, has led to the need for a larger imprest with the President, in the absence of which implementation of urgent schemes will have to be deferred until Parliamentary approval is available. This will obviously be not in the public interest, Utmost caution and restraint will continue to be exercised in drawing upon the Contingency Fund.

The Contingency Fund of India (Amendment) Bill involves a withdrawal of Rs. 20 crores from the Consolidated Fund of India for transfer to the Cortingency Fund of India. At this stage, however, this transfer does not involve any real outgo of cash. Sir. I move.

MR. DEPUTY-SPEAKER Motion

"That the Bill further to amend the Contingency Fund of India Act. 1950, be taken into consideration."

SHRI DINESH JOARDER (Malda) This is a small Bill and this fund enables them to meet unforeseen expenditure that may arise in the following year, expenditure which could not be foreseen at the time of preparation of the budget as also to meet expenses on projects which are taken up after a budget is passed and before the next budget is framed and presented to Parliament But I am constrained to say that we have not been given any specific instances over the last 28 years since the introduction of this Contingency Fund in 1950. where the Government found that the money at their disposal had been totally exhausted and some unforeseen expenditure for a new project or some other item could not be met. This fund which stands at Rs. 37 crores is being increased to Rs. 50 crores, Were there any contingencies or emergen? situations in the past when the amount in the fund was found to be insufficient? We have not been given such specific instances necessitating the increasing of the corpus of this fund from Rs. 30 to 50 crores.

It has come to the notice of the House that this fund has very often been used to meet certain expenditure which should not have been met from this fund. There are also instances of gross violation of the provisions of the Contingency Fund Act as well as the rules made thereunder. There is an instance of such violation of the provisions where money had been drawn from the contingency fund but in the appropriation accounts it had been shown to have been drawn from the consolidated fund. There is an instance mentioned by the Public Accounts Committee in their 222nd report where an amount had been drawn from the contingency fund by the Home Ministry and at the time of showing this in the appropriation accounts, it has been shown that it has been drawn from the consolidated This is a gross violation of the rules and shows the negligence of the government in handling this contingency fund The PAC report savs:

"The committee are unable to understand how an advance drawn from the Contingency Fund came to be booked wrongly by the depart ment in the accounts for the year 1973-74 as an expenditure from the Consolidated Fund. What is worse. though expenditure incurred in satisfaction of court decrees, awards of arbitral tribunals, etc. is correctly debitable as a 'charged' item of expenditure, the department committed further mistake in booking the expenditure as a voted item This clearly indicates a gross lack of knowledge of the basic principles of accounting and classification. The committee would like the Ministry to examine this lapse and ensure that the supervision exerrised over the accounting of expenditure is adequate and that responsibility for the lapse is leasted."

We do not know whether the recommendations of the PAC have been taken due care of, whether this lanse has been located, who are the persons responsible for this lapse, etc. Though the Report of the PAC has been placed before the House, the Ministry have not tobi us whether all the recomhave been mendations implemented or not. We do not know their comments on the recommendations of the PAC. This is a very recent report, of the period 1975-76 There are also earlier reports which indicate lapses relating to earlier periods

Government have now become very negligent because they have got the two-thirds majority in the House. So, they are taking everything very lightly. Whether it is according to the law of the land or not, whether it is in consonance with the provisions of the Constitution or not, everything can be done because they have got the majority.

They are spending money and passing Bills in whatever way they like in every sphere, and they are brought before Parliament in a very casual way. We act merely as a rubber stamp for all the actions of the executive.

They say that they want to increase the corpus of the Contingency Fund from Rs. 30 crores to Rs. 50 crores But they have not given any reasons for that They have not explained whether they have faced any difficulty in meeting any emergent expenditure. after the passing of the budget. They have not given any specific instance to show that this demand is justified. They have not given any valid reasons for enhancing the corpus of this fund. At the same time, there are many instances of lapses in spending money. as pointed out by the PAC in many of their reports. Therefore, I oppose this move of the Government,

की मूलकार कामा (पाली) : उपाध्यक्ष महोदम, संविधान के धनच्छेय 26% और 283 के धंतुमार कॉटिवेंबी

फ्रंड ब्राफ़ इंडिया एक्ट बनाया गया था। उह में संशोधन कर के बाकस्मिकता निधि की राजि को 30 करीड रुपये से बढा कर 50 करोड़ किया वा रहा है। यह रकम या तो डैड कैपिटल है, या यह किसी बैक में बदा होती है, जिसका इन्ट्रेस्ट सिलता है। भगर सरकार बाढ़ द्यादि देवी विपासियो या धन्य स्थितियो में इस राहि को काम में नाना चाहती है, तो यह इस को बढ़ा कर केयल 50 करोड रुपने तक क्यो रख रही है दह इस को पाच ग्ना या सात मुना क्वाँ नहीं बर देती है। स्टेटमेंट प्राफ़ माबजेक्टस एंड रीजन्स में कहा गया है "....धारा 2 के मधीन निधि की मल राशि तीफ करोड़ रूपवे हैं 🕽। दाधिक दंबट में बृद्धि के परिणाम स्दरूप निधि की मूल राशि में भी बढि करने की बादश्यकता बनुषद की गई है।" मरकार ने इस बारे मैं कोई कारण नहीं बताये हैं कि यह बादश्यकता क्यां अनुभव की गई है। मैं चहाता हूं कि मंत्री महोदय उन कारणीं पर प्रकाश डाल।

SHRI H. N. MUKERJEE (Calcutta-North-East). Like Mr. Daga I also feel that Government has not been good enough to vouchsafe to us the real reasons why this particular Bill has been put before us. We have only been told that the increase in the size annual Budget requires augmentation of the corpus of the Contingency Fund of India. I am afraid that Government has been remiss in so far as strict adherence to the normal processes of accounting are concerned, and very probably use of the Contingency Fund has been made almost in the nature of using a Savings Bank account in addition toyour Current Account. You dip into the Savings Bank account only to supplement what you happen to need, but the Contingency Fund of India has to be treated more seriously, and one should take moneys out of the Con[Shri H N. Mukerjee]
tingency Fund only when there are
very special circumstances Where
those circumstances can be anticipated
mare easily, they could be put in a
different way in so far as the Budget
figures are concerned they could come
out of the Consolidated Fund of India
not out of the special device of the
Contingency Fund

That is why as my hon friend Shri Joarder pointed out a little while earlier, the Public Accounts Committee had to take note of a matter which had originally been raised in Parliament My hon friend Shri Sezhiyan had raised the question of the misutilisation of certain moneys and the approach to the Contingency Fund of India which was of a very lackadaisi cal character and the Speaker had to give a ruling which required an investigation of the position to the extent that it could be made

My hon friend Shri Joarder has already quoted from the 222nd Report of the Public Accounts Committee which has pointed out the kird of mistake which necessitated the intervention in the matter on the part of a non-official Member and which evoked from the Speaker a ruling which required a fresh examination of the Government's attitude towards the Consolidated Fund of India and also the Government's attitude in regard to accounting processes in general

That being so, this is a matter which cannot be lightly put before the house and pushed through. I know this would be passed in a short while and that very few Members are actually interested because everybody has got the idea that this is a routine piece of legislation but we should have a great deal more information as to how exactly the Contingency Fund of India is dipped into a very special fund it is a fund which can be utilised only on contingencies arising, in certain emergent circumstances which could not be anticipated. We can understand certain things about floods and other kinds of calamities which call for relief and other measures which require the utilisation of the Consolidated Fund of India, but the Contingency Fund, through experience, should be capable of definition in objective terms on the basis of the annual requirements, on the basis of the average recurrence of Contingencies of the sort which have taken place in the last decade or so If we had before us facts in regard to the requirements for having to dip into the Contingency Fund of India, we can understand it but we find that it is only said that because the Budget size has increased, Contingency Fund size should also increase That does not exactly stand to reason and that is why it is necessary to have a better idea of what has happened before

I need not repeat what Shri Joarder has quoted from the 222nd Report of the Public Accounts Committee, but the Committee requires that Government should take adequate steps in regard to the Speaker's ruling that the lapses pointed out should be examined, that the supervision over the accounting of expenditure should be adequate. that the responsibility for the lapses should be located This is the Report of the Public Accounts Committee and it is evidence of the fact that Government's dealings with the Consolidated Fund of India have not been as careful and punctilious as they ought to have This is a pointer which is not particularly happy There are many instances of Government becoming rather lapse in so far as accounting procedures are concerned and the recent change in 'he status and the powers of the Comptroller and Auditor General of India also is an indication of how Government appears to be trying to upset certain norms, certain rules, which had been settled after a long period of experience And that is why it requires a great deal more explanation before the House can be expected to pass this

## 15.30 hrs.

[Buxz C. M. Sympusy in the Chair]

SHRI Y. S. MAHAJAN (Buldana): Sir, I am surprised that this simple and innocuous Bill has been opposed by the hon Members on the other side.

The Contingency Fund of India was established in 1950 under articles 267(1) and 283(1) of our Constitution. It is in the nature of an imprest. It enatles the Government to meet unforeseen expediture, that is, the expenditure of an emergency type, including that on a new service till supplementary demands are granted by Parliament. Such occasions arise quite often, and provision has to be made immediately; it is not possible to wait till supplementary demands are placed before the House and are passed by it.

In 1970 the corpus of the fund was increased from Rs. 15 crores to Rs. 30 crores. In 1972, temporarily, for two months and one week, it was raised to Rs 100 crores; because of the emergency expenditure which we had to meet immediately after the Bangladesh war. I remember having participated in the debate when hon. Members on the other side made all sorts of baseless allegations that the fund was being utilized for party purposes. I would like to say that the Fund is used carefully very cautiously and with great restraint For instance, even if a new service is provided for in the Budget, no expenditure is incurred on it till the demands are granted by Parliament or even during the period when 'On Account' grants are passed. So much care is taken to see that it is used only for emorgency purposes or to meet unforeseen expenditure.

Hon. Member, Shri Dinesh Joarder, has said that the money is used in a very negligent manner but gave no specific instances when money was so used. The hon. Member did not himself cite a single illustration to point out that the money was misused?

SHRI DINESH JOARDER: That was not my contention. I wanted the Government to let us know in which year and to meet which item of the project the funds were found short and Government failed to meet it from out of the Contingency Fund.

SHRI Y. S. MAHAJAN: Then you could have asked for an account as tohow it was used in the last five years. You said that it was being used in a negligent manner, but you have not cited any illustrations to prove that the money was so misused.

The other hon Member said that the Fund was being used in a lackadaisical manner, that these contingencies could be anticipated and provided for. Contingency or emergency, by its very nature cannot be anticipated; it :s something which cannot be anticipated. and such emergencies are bound to increase in number as the economic transactions of Government increase in extent and depth. In 1970 our bunget. ed transactions amounted to Rs. .300 crores and during this year our budgeted transactions amounted to Rs. 5,500 crores. The State is taking upon itself larger and larger functions and that is because we are developing into a welfare and socialist State. Under these conditions, when some difficult position arises and money has to be expended, the Government should be able to come forward with money for it. Suppose there is an earthquake as it happened in China, do you mean to say that the Government should wait till the Supplementary Demand is passed by Parliament?...

SHRI DINEN BHATTACHARYYA. (Serampore). Nobody has said it.

SHRI Y. S. MAHAJAN: In a welfare State when the Government takes care of citizens even from before birth till after death, many more of such things are bound to occur. Therefore, the demand for increase of the corpus of the fund from Rs. 30 crores to Rs. 50 crores is justified and I support it.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I thank debate

[Smt Sushila Rohatgi] all the hon. Members who have participated in this short but interesting

At the very outset I would like to allay the fears of the hon. Members that it is not the intention and it ass never been the intention of the Gcvernment that this Contingency Fund should in any way be utilised in a reckless manner or in a light manner or should be taken as a routine affair Not so by any means But the very nature of the Contingency Fund itself, as the previous speaker has stated, is something on which demands cannot be foreseen beforehand So, in case situation arises, if it is not handled immediately in an urgent manner, the very purpose of the Fund itself is lost Therefore to lay down all the circumstances is not very easy But I do agree that what has been the need for raising it needs to be explained For that I will just enumerate some of the cases that we had be fore us.

From October 1975 onwards we find that there was a greater demand for agricultural short-term loans from the various States. In fact, some of the States wanted money for the agricultural operations for pesticides, fertilisers and other things As a matter fact taking all together of may even come to Rs 20 crores Agricultural operations are not something you will agree with me, which we can postpone for a long time So in two instalments about Rs 10 crores were taken out for this And I hope hon Members will agree that thas not only borne fruit but it has really done something which has justified the purpose for which t was taken

At the same time we also limited a Regional Rural Bank Scheme out Minister is sitting here—and for that also some money was required and the only was this contingency could be met as expeditiously as possible was through the Contingency Fund Therefore, we find that money was also required for the Regional Rural Banks. I am sure that you will agree

that not only if has done well but, as a matter of fact, there is a demand from almost all the States that there should be more Regional Rural Banks in every State

Now, another need arose for developing co-operatives for proper distribution of the essential commodities to the public and for that it was necessary to strengthen and streamline the development of co opertives and so a substantial amount of money was required for that purpose Therefore, there also we found the need was there

Then we found that with the keyy of an excise surcharge on aluminium, some subsidy needed to 'e provided to the State Electricity Boards. So this action was taken in time and we have gone to the assistance of the Electricity Boards. This could not be foreseen and it could not also wait for the Parliament passing it at that particular time. So that was met and it was authorised and done

So all these are some of the reason There are many more reasons There are some court decrees against the Government and these commitments have to be met immediately Then there were natural calamities calamities do not come at ou i invita-So some of these this & happen and we have to be prepared to go to the succour of the needs and help them at the right time. Fo trat also such a Contingency Fund should be there At the same time it is our intention and it will be our constant endeavour to see that there is ? constraint on this and it should not be misutilised. As a matter of fact we wish to see that it receives the approval of the Parliament

At the same time I would also like to sav that I was rather sorry why our pleasant colleague. Mr Joarder from CPM—I do not know whv—should have chosen this occasion to inject politics into the matter. I do not think that by passing this Bill the Lok Sabha will become a rubber-stamp. I do not think that is the intention. As a matter of fact, by providing more into

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etc. (Second Amdt.) Bill corpus we will only be helping people carry out those things waich are really necessary for them and the country at large. Apart 110m that, there is hardly any other point except the violation that is brought to our notice. We fing even in this parti cular instance which he has mentioned that it did not reflect any violation of the Contingency Fund of India Act What happened was that certain items were wrongly classified in the accounts and this matter was dealt with by the Fublic Accounts Committee and re gularisation of excess expenditure is being taken up I think this should allay the fears or doubts in the minds of hon. Members and I request that the Bill may be passed

'SHRI DINEN BHATTACHARYYA Sir. there is no quorum in the House MR CHAIRMAN The Bell is being rung.

Now, there is quorum.

The question is

"That the Bill further to amend the Contingency Fund of India Act 1950 be taken into consideration"

The motion was adopted

MR CHAIRMAN We take up clause-by-clause convideration The question is:

"That Clause 2 stand part of the

The motion reas adopted
Clause 2 was added to the Bill
MR. CHAIRMAN The question is:
"That Clause 1 the Enacting Formula
and the Title stand part of the Bill"

The motion was adopted
Clause 1, the Enacting Formula
and the Title were added to the Bill.
SHRIMATI SUSHILA ROHATGISir, with your permission, I beg to

move; "That the Bill be passed."

MR CHAIRMAN: The question is "That the Bill be passed."

The motion was adopted

15.45 Mrs.
CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF
SMUGGLING ACTIVITIES (SECOND AMENDMENT) BILL
THE MINISTER OF STATE IN
CHARGE OF THE DEPARTMENT

etc. (Second Amd).) Bill OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHER JEE). Sir as the hon Members are aware, in December, 1974, Parliament enacted the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 to letuin persons engaged in smuggling, foreign exchange racketeering and related activities When the Proclamation of Emergency necessitated by internal disturbances was issued on the 25th June 1975, it became necessary to further strengthen the provisions of law to effectively deal with the aforesaid persons during the emergency, Conservation of Foreign Exchange and Preventation of Smuggling Activities Act, 1974 was therefore, amended on 1st July, 1975, by the insertion of a special provision in the form of section 12A of the Act This section enables the Government to issue a declaration in respect of a person detained under the principal Act to the effect that the detention of such a person is necessary to deal effectively with the emergency Wherever such a declaration is issued the statutory requirements of communication of grounds of detention to the detenu within five days of his detention and reference of his case to an Advisory Board withm thirty-five days of his detention are frozen during the period the declaration remains in force. The main purpose behind incorporation of these special provisions was that some of the smugglers and foreign exchange racketeers had been posing a serious threat to the economy and thereby to the security of the nation owing to the vast resources and influence at their command. During the present emergency the observance of the aforesaid statutory procedural requirements was not considered to be in the larger interests of the nation.

These special provisions would have in the normal course ceased to have effect on the 25th June, 1976 If these had been allowed to lapse, there would have been a serious set back to the operations designed to combat smuggling and foreign exchange manupulations. It is, therefore, proposed to extend the period of operation of the special course.